

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

**PUBLIC INTEREST LITIGATION NO.156 OF 2011
WITH
CIVIL APPLICATION NO.155 OF 2015**

Mumbai Grahak Panchayat and Another ... Petitioners
Vs.
State of Maharashtra and Others ... Respondents

**WITH
PUBLIC INTEREST LITIGATION NO.14 OF 2012**

Litigants Association, Maharashtra
(Pakshakar Sangh) ... Petitioner
Vs
Law and Judiciary Department
and Others ... Respondents

**WITH
PUBLIC INTEREST LITIGATION NO.7 OF 2011**

The High Court of Bombay
in its own Motion, Through
Registrar General ... Petitioner
Vs
The Chief Secretary and Others ... Respondents

**WITH
WRIT PETITION NO.2544 OF 2015
WITH
CIVIL APPLICATION NO. 1133 OF 2016
WITH
CIVIL APPLICATION NO. 2703 OF 2016**

Smt. Jaishri Deepak Yengal ... Petitioner
Vs
The State of Maharashtra ... Respondent

**WITH
WRIT PETITION NO.2547 OF 2015**

The Maharashtra State District Consumer
Redressal Forum Members Association ... Petitioner
Vs
The State of Maharashtra and Others ... Respondents

**WITH
PUBLIC INTEREST LITIGATION NO.52 OF 2015**

Consumer Service & Research Association ... Petitioner
Vs
The Chief Secretary, Government of
Maharashtra and Others ... Respondents

**WITH
PUBLIC INTEREST LITIGATION NO.133 OF 2012**

Major Prabhakar Murlidhar Bhagat (Retd),
Consumer Protection Activist ... Petitioner
Vs
State of Maharashtra and Others ... Respondents

**WITH
CONTEMPT PETITION NO.234 OF 2017**

Maharashtra State District Consumer Forum
Members Association
Through Pradeep S/o Ramchandrao Patil ... Petitioners
Vs.
The State of Maharashtra
Through Principal Secretary
Shri Swadhin Kshatriya and Ors. ... Respondents

**WITH
PUBLIC INTEREST LITIGATION NO.216 OF 2010**

Shri Sandeep Pandurang Patil ... Petitioner
Vs
High Court Administration,
Through the Registrar General,
High Court, Mumbai and Others ... Respondents

**WITH
WRIT PETITION NO.175 OF 2016**

The Maharashtra Cooperative Court
Bar Association ... Petitioner
Vs.
The Chief Secretary, Government of
Maharashtra & Ors. ... Respondents

**WITH
WRIT PETITION NO.8352 OF 2016**

Dr. Ashok Narayanrao Somwanshi ... Petitioner
Vs
The State of Maharashtra and Others ... Respondents

Dr. Uday P. Warunjikar with Mr. Siddhesh Pilankar for the petitioners.

Mr. M. M. Pable, AGP for State.

Mr. S. R. Nargolkar with Mr. Arjun Kadam for respondent no. 6 in PIL/156/2011, PIL/14/2012, for respondent no. 3 in WP/2544/2015 and for the petitioner in PIL/7/2011.

Mr. Ranjit Dighe i/b. Mr. A. S. Rao for respondent nos. 7 and 8 in PIL/216/2010.

Mr. Rahul Nerlekar for respondent nos. 1 and 2 in PIL/216/2010.

Mr. S. S. Pakle with Mr. Om Suryawanshi i/b. Mr. Sunil Sonawane for MCGM.

**CORAM: DIPANKAR DATTA, CJ &
M. S. KARNIK, J.**

DATE : JANUARY 24, 2022

P.C.:

1. These PIL petitions have been brought on Board at the instance of the Court.
2. By an order dated 5th May 2017, a coordinate Bench, passed several directions on these PIL petitions and sought

for compliance reports. *Inter alia*, the following direction was issued: -

I) The directions regarding making available uploaded versions of the State Enactments and rules:

(a) The directions contained in the order dated 25th February 2016 shall continue to operate as final directions. The compliance with all the said directions shall be made within a period of six months from today. Within the said period, updated versions of all the State Enactments and Rules shall be uploaded on the website of the State Government which shall be updated on real-time basis;

(b) Within a period of one year from today, the State Government shall comply with the directions contained in the Judgment rendered in the Petition filed by **Shri Sanjeev M. Gorwadkar and Another**.

3. We require the State Government to file a report on compliance of the directions contained in sub-paragraphs (a) and (b) of paragraph (I) quoted supra. In the event compliances have not been effected till date, the State Government shall indicate the manner of compliance and the likely time period therefor. The compliance report must be filed by a fortnight from date.

4. List these PIL petitions on **14th February 2022** once again.

5. Since Dr. Warunjikar, learned advocate for one set of petitioners has highlighted that scarcity of drinking water in Court complexes is a continuing problem, we request him to provide, on the adjourned date, a list of Court complexes

where drinking water is scarce and which immediately require our intervention to provide drinking water facilities. Copy of such list may be shared with Mr. Pable, learned AGP well in advance so that he can obtain instructions and appropriate directions can be issued on the next date.

SALUNKE
JV

Digitally signed
by SALUNKE, J.V.
Date: 2022.01.24
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(M. S. KARNIK, J.)

(CHIEF JUSTICE)